

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL,
NEW DELHI, PRINCIPAL BENCH NEW DELHI**

COURT-I

Date of Hearing/Decision :29.12.2016

[Arising out of the order in Appeal No. CC(A) CUS/D-II/ICD TKD (IMP)/469/2016 dated 17.05.2016 passed by Commissioner (Appeals), New Delhi]

Customs Appeal No. C/52705/2016 -CU(DB)

Unison Enterprises

... Appellants

Vs.

CC, New Delhi.

... Respondent

Appearance:

Rep. by - None for the appellant

Rep. by - Shri Sanjay Jain, DR for the appellant/Department

Coram: Hon'ble Mr. Justice (Dr.) Satish Chandra, President

Hon'ble Mr. B. Ravichandran, Member (Technical)

Final Order No. 56170/2016

Per Justice Dr. Satish Chandra

Shri Sanjay Jain, Ld. D.R. appeared for the respondent- Revenue. Neither anybody appeared on behalf of the appellant-assessee nor any adjournment application is filed. It shows that appellant-assessee are not interested to pursue the appeal.

2. It may be mentioned that as per maxim, VIALATIBUS ET NON DORMIENTIBUS JURA SUB VENIUNT, law helps those who are vigilant and not those who go to sleep.

3. In view of the above, the appeals are dismissed for default.

[Order dictated & pronounced in open court]

(B. Ravichandran)
Member (Technical)

(Justice Dr. Satish Chandra)
President